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Gujarat Value Added Tax Rules, 2006

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Gujarat Value Added Tax Rules, 2006

No.(GHN-11) VAR-2006 (1)/Th - WHEREAS theGovernment of Gujarat is satisfied that circumstances exist which render it necessary to take immediate action to make the rules and to dispense with the previous publication thereof under the proviso to sub-section (4) of section 98 of the Gujarat Value Added Tax Act, 2003 (Guj. 1 of 2005): Gujarat Value Added Tax Act, 2003 Now, therefore, in exercise of the powers conferred by section 98 of the

Gujarat Value Added Tax Act, 2003 (Guj. 1 of 2005), the Government of Gujarat hereby makes the following rules, namely:-

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